JBF Industries Limited

Total

Annexure - 8 Date of Commencement of CIRP - 25th January 2024

List of Operational Creditors (Other than Workmen and Employees and Government Dues) as on 25-11-2025 Amount in Rs. Details of claim admitted **Details of Claim Received** Amount of any **Amount of Claim** Amount Remarks, if any mutual **Under-verification** of Amount of Claim dues. S. No. Name of Creditor Amount Amount % of continge Not Admitted that may Covered Covered Whether nt claim *Amount of Claim Nature of Votina be set-Date of by related **Amount Claimed** Admitted Claim Share in off Security Receipt Guarant party? CoC Interest ee **BSE Limited** 15.02.2024 31,05,700 31,05,700 31,05,700 0 0 0 Link Intime India Private Ltd 21.02.2024 54,835 22,442 Unsecured 0 32,393 2 0 0 0 0 0 3 National Securities Depository Ltd 17.02.2024 78,278 78,278 Unsecured 0 0 0 0 0 0 0 0 0 4 The Southern Gas Limited 18.02.2024 7,70,769 Unsecured 0 0 0 0 0 7,70,769 5 National Stock Exchange of India Limited 21.02.2024 10,89,987 0 10,89,987 Unsecured 0 0 0 0 0 0 Madeline Enterprise Private Limited 26.02.2024 1.26.83.45.787 6 1.26.83.45.787 Unsecured 0 0 0 0 0 0 0 Claims were admitted by IRP but shifted to "not admitted" category by RP beacause the claims were filed without proper authorisation of the creditor. The claimant have filed an IA in NCLT Saudi Basic Industries Corporation 03.04.2024 1,65,39,22,942 1,65,39,22,942 0 0 0 0 0 against the action of RP. Basis the Unsecured 0 0 0 recent decisions, the claim is now admitted after discussions in a meeting with the claimant held as directed by the Hon'ble NCLT. As decided the OC shall withdraw the IA unconditionally. Claims were admitted by IRP but shifted to "not admitted" category by RP beacause the claims were filed without proper authorisation of the creditor. The claimant had filed an IA in NCLT against the action of RP. The claimant has now submitted a fresh authorisation and also removed defects in the claim SABIC Asia Pte Ltd 03.04.2024 34.98.99.224 34.98.99.224 Unsecured 0 0 0 form. The claimant wa sinformed that the claim would be admitted subject to the condonation of delay by the COC and thereafter by the Hon'ble NCLT. However, the court was of the view that the claim was filed in time and only defects removed now. The claim is admitted, accordingly. SKSI & Associates LLP 23.04.2024 2950 2,950 Unsecured 0 0 0 0 0 0 0 0 10 Mehta & Mehta 22.04.2024 2.95.000 2.95.000 Unsecured 0 0 0 0 0 0 0 0 Bhuwania & Agrawal Associates 14.05.2024 5.900 3.540 Unsecured 0 0 0 0 0 0 2.360 0 12 Amit Yarn 04.09.2024 6.09.135 6.09.135 Unsecured 0 0 0 0 0 0 0 0 13 Marubeni Corporation 06.12.2024 9,23,944.46 9,23,944.46 Suppliers 0.00 0.00 No 0.00% 0.00 0.00 0.00 0.00 Amount payable as per books of CD

18,95,509

3,27,91,04,451

3,27,72,08,942